



RECOVERY DIVISION

NORTHERN REGIONAL OFFICE

Tel: 011-69012998/36, [recoverynro@sebi.gov.in](mailto:recoverynro@sebi.gov.in)

भारतीय प्रतिभूति  
और विनिमय बोर्ड  
Securities and Exchange  
Board of India

**Notice of Attachment of Bank and Post Office Accounts**

**Attachment Proceeding No. 15370 of 2026**

**Certificate No. 9100 of 2026**

**The Principal Officer/ Chairman & Managing Director / CEO**

**All the Banks in India**

**The Postmaster of all the Post Offices in India**

1. Whereas a Recovery Certificate No. **9100 of 2026** dated **May 04, 2026** has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs.5,26,000/- (Rupees Five Lakh Twenty-Six Thousand Only)** towards Penalty imposed by the Adjudicating Officer vide Order No. **Order/JS/RJ/2025-26/31961** dated **January 12, 2026** in the matter of **ISO at BSE-TARUN KUMAR GHAI** along with further interest, all costs, charges and expenses in respect of all proceedings for recovering the said sum (details given in table below), against **TARUN KUMAR GHAI [Defaulter] PAN: AAIPG1916F** and the same are due from the defaulter in respect of the said certificate. A Notice of Demand dated May 04, 2026 has been issued to **TARUN KUMAR GHAI**.

Description of Dues	Amount (in Rs.)
Penalty imposed by the Adjudicating Officer vide Order No. Order/JS/RJ/2025-26/31961 dated January 12, 2026 in the matter of <b>ISO at BSE-TARUN KUMAR GHAI</b>	5,00,000/-
Interest from January 2026 to May 2026 @ 1% p.m..	25,000/-
Recovery Cost	1,000/-
Total	5,26,000/-

2. The aforesaid notice of demand was served on the defaulter on May 4, 2026 via email. Whereas, no amount has been paid by the defaulter and there is sufficient reason to believe that the defaulter may dispose of the amounts/ proceeds in the Bank/post office accounts held with your Bank and realization of amount due under the certificate would in consequence be delayed or obstructed.

3. It is therefore in exercise of powers conferred on me, I hereby order to attach the following with immediate effect.

a) All account/s by whatever name called including lockers of the Defaulter, either singly or jointly with any other person/s, held with your Bank/Post Office; and

b) All other amount/ proceeds due or may become due to the Defaulter or any money held or may subsequently hold for or on account of the Defaulter.

**“हम हिन्दी में पत्राचार का स्वागत करते हैं।”**

उत्तरी प्रादेशिक कार्यालय : प्लेट-बी, आठवीं मंज़िल, ऑफिस टॉवर-1, एन बी सी सी कॉम्प्लेक्स, पूर्व किदवाई नगर, नई दिल्ली-110023  
Northern Regional Office : Plate-B, 8th Floor, Office Tower-1, NBCC Complex, East Kidwai Nagar, New Delhi-110023 दूरभाष (Phone) : 011 - 69012998

प्रधान कार्यालय: सेबी भवन, प्लॉट सं. सी-4 'अ', जी-ब्लॉक, बान्द्रा कुर्ला कॉम्प्लेक्स, बान्द्रा (पूर्व) मुंबई - 400051 दूरभाष (Phone) : 022 - 26449000  
Head Office: SEBI Bhavan, Plot No. C-4A, G-Block, Bandra Kurla Complex, Bandra (E) Mumbai - 400051 Web. : [www.sebi.gov.in](http://www.sebi.gov.in)





Continuation Sheet

भारतीय प्रतिभूति  
और विनिमय बोर्ड  
Securities and Exchange  
Board of India

A.P. No. 15370 of 2026

4. It is further ordered with immediate effect that No Debit shall be made in the said account/s to the extent of the total dues mentioned in the table above until further orders from the Recovery Officer of SEBI. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately/ within 15 days to the undersigned/ our representative on service of this Notice:
- Details of all the Accounts including Lockers held by the defaulter with your Bank/Post Office;
  - Copy of the Account Statement(s) for the latest one year in respect of all the Accounts;
  - Confirmation of Attachment of the said account(s) and lockers; and;
  - Complete details of all loan/advances accounts along with the details of assets charged for the said loan/advances.

If no response is received within 15 days from the date of receipt of this order, it will be presumed that the defaulter is having no bank/post office account/balance with your bank/post office.

6. **If the defaulter is not having any type of account with your bank/Post office, then the same need not be informed to SEBI.**
7. You are also directed to immediately attach any new account/s opened by the defaulter with your Bank/post office post issuance of this notice of attachment and intimate the same to the undersigned along with the details of the new account/s.
8. This Notice of attachment is issued in exercise of powers conferred under **Section 28A (1), 11(2) (ia) of SEBI Act, 1992 read with Section 226 and the Second Schedule of Income Tax Act, 1961.**

Given under my hand and seal at New Delhi this 20<sup>th</sup> day of May, 2026.

SEAL



Signed

RECOVERY OFFICER

(With a direction not to receive/ recover/ demand the proceeds/ money held/ to be held in the aforesaid accounts)

राजकुमार / Rajan Kumar  
वसुधा ओपेनरी देव उम महाराजधर  
Recovery Officer & Deputy General Manager  
भारतीय प्रतिभूति और विनिमय बोर्ड  
Securities and Exchange Board of India  
उत्तरी प्रादेशिक कार्यालय / Northern Regional Office  
नई दिल्ली / New Delhi